

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.48(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES: Mr. Surendra Kumar Dalmia
V/s.
M/s. Minerva Dealers Pvt. Ltd.

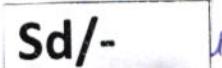
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
01	KARTIK S. AIYAR	ADVOCATE FOR R. Nos. 1, 3, 4, 6 & 8	
02	Sweety Khetan Nimay Dave	ADVOCATE for Respondent No 2, 5 and 7.	
03	HAABIL VAHANVATI	- Adv for Petitioner	

Order

C.P. No. 48/2014/397-398/CLB/MAH

1. Ld. Counsels of both the sides are present and informed that an amicable settlement is in progress. It has also been informed that the ~~Arbitrator~~ is currently out of country and on his return the award shall be declared. By consent of both the parties, matter is adjourned to 28.11.2016 duly noted by the parties.

 Sd/-

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Shri M.K. Shrawat
Member (Judicial)

Dated: 20.09.2016